

HIGH COURT OF KERALA

H5-64792/2014

Kochi-682031

Date: 25-06-2016

Auction Notice

The below mentioned articles which were in the High Court of Kerala, will be auctioned in public auction in the presence of the Assistant Registrar in the morning at 11:15 hours on 19-07-2016 (the 19th of July, 2016). If the date fixed for the auction happens to be a holiday, the auction will be conducted on the next working day at the fixed time and place.

Sl No	Description of Article	Quantity
1.	195/65 R15 assorted Type Tyres	288 Nos.

Those who intend to participate in the auction shall have permission to see the articles prior to the auction on the basis of their respective applications.

The auction will be conducted as per the existing laws and the minimum price for all the above articles collectively shall be as fixed by the Officer conducting the auction. Those who intend to participate in the auction shall remit an Earnest Money of ₹150/- (Rupees One Hundred and Fifty Only) before 11:00 a.m on the day of auction in the Accounts Section-I of the High Court and the receipt of the same shall be produced at the time of auction.

Generally, the auction shall be fixed temporarily in favour of the person who tendered the highest bid and immediately the bidder shall deposit the amounts inclusive of the bid amount and tax as per law.

The Earnest Money deposited by the remaining bidders except of the person in whose favour the bid has confirmed shall be returned immediately after the auction.

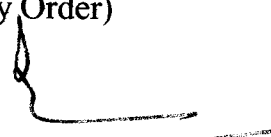
If the person in whose favour the auction has confirmed fails to deposit the bid amount within the time fixed, the Earnest Money deposited by him shall be forfeited and the person in whose favour the auction was fixed shall be held responsible for loss if any, caused to High Court on conducting re-auction.

The articles auctioned shall be removed within three days of the day of auction. In case of failure to do so, the High Court reserves the right to forfeit the bid amount and to conduct re-auction of the articles or to release the said articles after levying the demurrage fees.

The Officer conducting the auction shall have the authority to annul the auction, invalidate and to postpone the auction without assigning any reasons.

The Officer conducting the auction shall have the authority to take all sorts of decision in matters pertaining to the auction. The decision thus rendered shall be final.

(By Order)


K R Jayaprakash Narayanan
Registrar (Administratioin)

Copy to:

- 1.The District Collector, Ernakulam
- 2.The Tahsildar, Kanayannur Taluk Office, Ernakulam.
- 3.The District Information Officer, Ernakulam.
- 4.The Deputy Registrar (in charge of H-Section), High Court.
- 5.The Finance Officer, High Court.
- 6.The Assistant Registrar (in charge of H-Section), High Court.
- 7.The Public Relations Officer, High Court.
- 8.The Chief Accountant, High Court.
- 9.The Security Officer, High Court.
- 10.The Superintendent of Vehicles, High Court
- 11.The Civil Sergeant, High Court.
- 12.Accounts (G-1) Section, High Court.
- 13.Notice Board, Collectorate.
- 14.Notice Board, A.G.Office, Ernakulam.
- 15.Notice Board, Taluk Office, Kanayannur, Ernakulam.
- 16.Notice Board, High Court.
- 17.File.

WINDOW ADVERTISEMENT

Department : High Court of Kerala, Ernakulam.
File No. : H5-64792/2014
Office Address : The Registrar (Administration)
High Court of Kerala, Ernakulam.
Purpose : Auctioning of 288 numbers of scrap
tyres

Auctioning date time and place : 19-07-2016 at 11.15 AM,
High court Premises.

Earnest Money Deposit : ₹150/- (Rupees One Hundred and Fifty
Only).